

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR

Schedule of the First Phase Induction Course for newly appointed Civil Judges Junior Division (Batch 2022)

GROUP – A

(13.03.2023 to 06.05.2023)

(First Week – 13.03.2023 to 17.03.2023)

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
13.03.2023 (Monday)	Inauguration of the Course By: Officers of the Academy	Ice breaking Session and Feedback from field learning during First phase field training (Contd....) By: Officers of the Academy (Joint Session)	Ice breaking Session and Feedback from field learning during First phase field training (Contd....) By: Officers of the Academy (Joint Session)	Ice breaking Session and Feedback from field learning during First phase field training By: Officers of the Academy (Joint Session)	Brief overview of the training programme, methodology and its object By: Officers of the Academy (Joint Session)	How to use library, preparation of personal notes and personal digest By: Shri Manish Sharma Faculty Jr.-1 (Joint Session)
14.03.2023 (Tuesday)	An overview of M.P. Civil Courts Act, 1958 & Rules By: Shri T.S. Ajmani Faculty Senior, MPSJA	Jurisdiction of Civil Court • Inherent jurisdiction (S. 9) • Pecuniary Jurisdiction • Territorial Jurisdiction By: Shri Amit Sisodia O.S.D., MPSJA	An overview of constitution of Criminal Courts & pecuniary and territorial jurisdiction By: Smt. S. Vineeta Faculty Jr.-2 MPSJA	An overview of Rules & Orders (Criminal) By: Shri Padmesh Shah Addl. Director, MPSJA	Discussion on – Role and duties of Ministerial Staff of Courts (Part I) By: Shri Devrath Singh Deputy Director, MPSJA	Discussion on – Role and duties of Ministerial Staff of Courts (Part II) By: Smt. Namita Dwivedi Assistant Director, MPSJA
15.03.2023 (Wednesday)	Role and importance of various sections of the Court – Malkhana By: Shri T.S. Ajmani Faculty Senior, MPSJA (Joint Session)	Institution of Suits • Scrutiny of plaint • Registration of suit By: Smt. S. Vineeta Faculty Jr.-2 MPSJA	Role and importance of various sections of the Court – Nazarat By: Smt. Namita Dwivedi Assistant Director, MPSJA	Police remand, Judicial remand & transit remand – Various aspects By: Shri Manish Sharma Faculty Jr-1, MPSJA		Use of Information Technology in justice dispensation system. By: Shri Devrath Singh Deputy Director, MPSJA (Joint Session)

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
16.03.2023 (Thursday)	Over view of Law relating to temporary injunction (i) <i>Ex Parte</i> (ii) Mandatory By: Shri Narsingh Baghel Registrar (IL) High Court of M.P. Jabalpur	Discussion on interim custody of property under Section 451/457 CrPC By: Shri T.S. Ajmani Faculty Senior, MPSJA	Role and importance of various sections of the Court – Copying By: Shri Devrath Singh Deputy Director, MPSJA	Role and importance of various sections of the Court – Record Room By: Smt. Namita Dwivedi Assistant Director, MPSJA	Discussion on – Key issues relating to bail & conditions to be imposed By: Shri Manish Sharma Faculty Jr-1, MPSJA (Joint Session)	
17.03.2023 (Friday)	Issuance and service of summons in civil matters By: Smt. Namita Dwivedi Assistant Director, MPSJA	Pleadings generally • Striking out pleadings • Amendment of pleadings • A failure to amend after order By: Shri Padmesh Shah Addl. Director, MPSJA	Production of documents on which plaintiff sues relief & Production of document on which defendant relies (O. 7 R. 14) By: Shri Manish Sharma Faculty Jr-1, MPSJA	Parties to the suits – • Power of court to separate trials • Mis-Joinder and Non-joinder • Striking out of parties By: Shri Amit Sisodia O.S.D., MPSJA	Cognizance of offence by Magistrate upon a Police Report By: Smt. S. Vineeta Faculty Jr.-2 MPSJA (Joint Session)	
18.03.2023 (Saturday) (Joint Session)	Quest for Universal Judicial Standards: <i>Independence</i> By: Hon'ble Chairman, Governing Council, MPSJA	Inter-personal relations of a Judge. By: Shri Naveen Saxena Principal District Judge Jabalpur	Group Discussion and presentation by Participants of both the Groups. • Police Station • Forest Department • Revenue Department • Hospital Department		Learning of Legal Language & Communication By: Shri Kevin Pereira	
19.03.2023 Sunday Holi Day	Morning – Visit to Dumna Natural Park to explore the importance of flora and fauna. Evening – Screening of Movie ‘Modern Times’					

- Note:**
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 - (2) Tea Breaks 12.15 pm to 12.30 pm and 3.15 pm 3.30 pm.
 - (3) Lunch Break 1.30 pm to 2.15 pm.
 - (4) Recap Session – 10.00 am to 10.15 am from Tuesday onwards.
 - (5) **Use of Cell Phones in lecture room is strictly prohibited**

DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR

Schedule of the First Phase Induction Course for newly appointed Civil Judges Junior Division (Batch 2022)

(13.03.2023 to 06.05.2023)

(Second Week – 20.03.2023 to 25.03.2023)

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
20.03.2023 (Monday)	Written Statement, Set-off and Counter Claim By: Smt. Namita Dwivedi Assistant Director, MPSJA	Return of plaint and rejection of plaint By: Shri Padmesh Shah Addl. Director, MPSJA	<i>Res Judicata</i> and suit to include the whole claim (O. 2 R. 2) • Relinquishment of part of claim • Omission to sue the one of several reliefs • Joinder of causes of action By: Shri Amit Sisodia O.S.D., MPSJA	Discussion on – Interim custody of property under Section 451/457 CrPC and under other Special Acts By: Shri T.S. Ajmani Faculty Senior, MPSJA	Process to compel appearance. • Summons • Warrant of arrest • Proclamation and attachment By: Shri Manish Sharma Faculty Jr.-1, MPSJA	Learning of Legal Language & Communication By: Shri Kevin Pereira (Joint Session)
21.03.2023 (Tuesday)	Appearance of parties and consequence of non-appearance (O.9) By: Shri Padmesh Shah Addl. Director, MPSJA	Law relating to injunction. • Procedural aspect • Breach of Injunction • Supplementary Proceedings By: Shri Abhishek Gour O.S.D., High Court of M.P. (Joint Session)	• Examination of parties by the Court, interrogatories (O. 10) • Discovery and inspection of documents (O 11 CPC). • Admission (O 12 CPC) By: Shri T.S. Ajmani Faculty Senior, MPSJA	Process to compel the production of things • Summons to produce (Section 91 Cr.PC) • Search warrant (Section 97 Cr.PC) By: Shri Manish Sharma Faculty Jr-1, MPSJA	Examination of parties by the Court • Appearance before the conciliatory forum or authorities • Alternate Dispute Resolution Mechanism (S 89 CPC and Order 10 CPC) By: Smt. S. Vineeta Faculty Jr.- 2 MPSJA	Learning of Legal Language & Communication By: Shri Kevin Pereira (Joint Session)
22.03.2023 (Wednesday)	Holiday on Account of Gudi Padwa					

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
23.03.2023 (Thursday)	Production impounding and return of documents (O 13 CPC) By: Shri Manish Sharma Faculty Jr. - 1, MPSJA	Settlement of Issues & Determination of Suit on issue of law or on issues agreed upon By: Shri Amit Sisodia O.S.D., MPSJA	<ul style="list-style-type: none"> Preparation of list of witness and summoning of witness in civil cases Adjournments By: Shri Padmesh Shah Addl. Director, MPSJA	Key issues relating to Framing of Charges <ul style="list-style-type: none"> Form of charge Joinder of charge By: Director, MPSJA	Key issues relating to Framing of Charges <ul style="list-style-type: none"> Section 34 and 149 IPC Section 109 IPC Section 120(B) IPC By: Shri T.S. Ajmani Faculty Senior, MPSJA	Learning of Legal Language & Communication By: Shri Kevin Pereira (Joint Session)
24.03.2023 (Friday)	Key issues relating to recording of evidence in civil cases By: Director, MPSJA & Shri Manish Sharma Faculty Jr. - 1, MPSJA (Joint Session)	Application & Evidence for maintenance of wives, children, and parents By: Smt. Namita Dwivedi Assistant Director, MPSJA	Order for maintenance of wives, children and parents By: Smt. S. Vineeta Faculty Jr.- 2 MPSJA	Recording of statement under section 164 Cr.P.C By: Shri T.S. Ajmani Faculty Senior, MPSJA	Learning of Legal Language & Communication By: Shri Kevin Pereira (Joint Session)	
25.03.2023 (Saturday)	Techniques to deal with emotional balance between work and life By: Shri Ajay Sharma Motivational Speaker (Joint Session)	Talk Show with Legal Experts on Interesting incidents in his journey as a Judge By: Officers of the Academy (Joint Session)	Role plays (i) Topics may be given at the beginning of the week. (ii) Participants may be bifurcated in groups (10 Members)			
26.03.2023 (Sunday)	Quest for Universal Judicial Standards: Impartiality & Equality (40 Min) By: Hon'ble Chairman, Governing Council, MPSJA (Joint Session)					

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 - (3) Lunch Break 1.30 pm to 2.15 pm.
 - (4) Recap Session – 10.00 am to 10.15 am from Tuesday onwards.
 - (5) **Use of Cell Phones in lecture room is strictly prohibited**

DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR

GROUP – A

Schedule of the First Phase Induction Course for newly appointed Civil Judges Junior Division (Batch 2022)

(13.03.2023 to 06.05.2023)

(Third Week – 27.03.2023 to 01.04.2023)

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
27.03.2023 (Monday)	Death, Marriage and Insolvency of parties (O. 22 CPC) By: Shri Amit Sisodia O.S.D., MPSJA	Withdrawal of suit and Adjustment of suit By: Smt. Namita Dwivedi Assistant Director, MPSJA	Commissions in civil cases • commission for local investigation • Commission to examine witnesses By: Shri Devrath Singh Deputy Director, MPSJA	Recording of evidence in criminal cases By: Shri T.S. Ajmani Faculty Senior, MPSJA	(Joint Session)	An overview of Plea Bargaining By: Shri Manish Sharma Faculty Jr. - 1, MPSJA
28.03.2023 (Tuesday)	• Suit by or against the Government or public officer in their official capacity • Suit by or against corporation By: Shri Devrath Singh Deputy Director, MPSJA	Suit by or against minor and persons of unsound mind By: Shri Amit Sisodia O.S.D., MPSJA	Provision as to offences affecting the administration of justice - • Section 340, 344 & 350 Procedure in cases mentioned in Section 195 By: Shri T.S. Ajmani Faculty Senior, MPSJA	Types of trials • Trial of warrant cases Cases instituted on Police Report Cases instituted other than Police Report By: Shri Padmesh Shah Addl. Director, MPSJA <i>(1 Hour 30 Minutes)</i> (Joint Session)	Types of trials • Trial of Summons Cases by Magistrate By: Shri Manish Sharma Faculty Jr-1, MPSJA <i>(1 Hour 30 Minutes)</i> (Joint Session)	
29.03.2023 (Wednesday)	Marshalling and appreciation in civil cases (Part I) By: Shri T.S. Ajmani Faculty Senior, MPSJA	Marshalling and appreciation in civil cases (Part II) By: Shri Amit Sisodia O.S.D., MPSJA	Application Under Section 156 Cr.PC By: Shri Narsingh Baghel Registrar (IL) High Court of M.P. Jabalpur	Types of trials • Trial of Summary Cases by Magistrate By: Smt. Namita Dwivedi Assistant Director, MPSJA	Different aspects of Complaints to Magistrate • Sections 200 to 203 Cr.PC • Clubbing of complain Section 210 Cr.PC • Non-appearance or death of complainant • Withdrawal of complaint By: Shri Sameer Kumar Mishra Civil Judge, Senior Division, Jabalpur (Joint Session)	

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm	
30.03.2023 (Thursday)	Holiday on Account of Ram Navami						
31.03.2023 (Friday)	Order sheet writing in civil cases By: Shri T.S. Ajmani Faculty Senior, MPSJA	Key issues relating to: Court Fees Act, 1870 & The Suit Valuation Act, 1887 By: Shri Jayant Sharma District Judge, Bhopal	(Joint Session)		Examination of accused under Section 313 CrPC By: Shri Devrath Singh Deputy Director, MPSJA	Compounding of offences and Withdrawal from prosecution By: Shri Padmesh Shah Addl. Director, MPSJA	Provision as to accused persons of unsound mind By: Shri Manish Sharma Faculty Jr. - 1, MPSJA
01.04.2023 (Saturday)	Discussion and Presentation on Legends of Law By: Officers of Academy	Talk Show on Bhopal Gas Tragedy with By: Shri Mohan P Tiwari Retd. District Judge, Bhopal	Dinning Etiquettes & Manner / Dressing and communication Skills By: Ms. Monika Anand Life Coach and Trainer, Indore				(Joint Session)
02.04.2023 (Sunday)	Quest for Universal Judicial Standards: Integrity (40 Min) By: Hon'ble Chairman, Governing Council, MPSJA	(Joint Session)					

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DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR

Schedule of the First Phase Induction Course for newly appointed Civil Judges Junior Division (Batch 2022)

GROUP – A

(13.03.2023 to 06.05.2023)

(Fourth Week – 03.04.2023 to 08.04.2023)

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
03.04.2023 (Monday)	Marshalling and appreciation in Criminal cases By: Shri Padmesh Shah Addl. Director, MPSJA	(Joint Session)	An overview and Interim and final Order of Protection of Women from Domestic Violence Act, 2005 (Part 1) By: Shri Manish Sharma Faculty Jr. - 1, MPSJA	An overview and Interim and final Order of Protection of Women from Domestic Violence Act, 2005 (Part 2) By: Smt. Namita Dwivedi Assistant Director, MPSJA	Order sheet writing in Criminal cases By: Shri T.S. Ajmani Faculty Senior, MPSJA	General Defence available and Defence witness in criminal cases By: Shri Amit Sisodia O.S.D., MPSJA
04.04.2023 (Tuesday)	Exercise relating to Custody of property Holiday on Account of Mahaveer Jayanti					
05.04.2023 (Wednesday)	General Overview of Specific Relief Act, 1963 & Suit relating to declaration By: Shri Bharat Kumar Vyas District Judge, Jhabua	(Joint Session)	Suit relating to permanent injunction By: Shri T.S. Ajmani Faculty Senior, MPSJA	An overview of Information Technology Act, 2000 By: Shri Manish Sharma Faculty Jr. - 1, MPSJA	Relevancy of facts and interpretation clauses By: Smt. S. Vineeta Faculty Jr. - 2 MPSJA	Order sheet writing of different interim applications in criminal cases By: Shri Padmesh Shah Addl. Director, MPSJA

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
06.04.2023 (Thursday)	Admissibility of Primary evidence and secondary evidence By: Shri Manish Sharma Faculty Jr. - 1, MPSJA	An overview of Limitation Act, 1963 relating to computation of period, execution of time By: Shri Padmesh Shah Addl. Director, MPSJA	Specific bar to cognizance u/s 195 CrPC & 197 CrPC By: Shri T.S. Ajmani Faculty Senior, MPSJA	Suit relating to specific performance of contract under Specific Relief Act, 1963 By: Shri Amit Sisodia O.S.D., MPSJA	(Joint Session)	Section 34 By: Shri T.S. Ajmani Faculty Senior, MPSJA (Joint Session)
07.04.2023 (Friday)	Exercise relating to Order 39 Rule 1 and 2 CPC Holiday on Account of Good Friday					
08.04.2023 (Saturday)	Discussion and presentation on Legends in Law-II By: Officers of the Academy (Joint Session)	Talk Show with Experts (Joint Session)	Role plays : (i) Topics may be given at the beginning of the week. (ii) Participants may be bifurcated in groups (10 Members) (Joint Session)			

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 - (5) **Use of Cell Phones in lecture room is strictly prohibited**

DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR
Schedule of the First Phase Induction Course for newly appointed Civil Judges Junior Division (Batch 2022)
(13.03.2023 to 06.05.2023)

GROUP – A

(Fifth Week – 10.04.2023 to 15.04.2023)

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
10.04.2023 (Monday)	Key issues relating to the Public Gambling Act, 1867 By: Smt. Namita Dwivedi Assistant Director, MPSJA	Key issues relating to the Arms Act, 1959 By: Shri Devrath Singh Deputy Director, MPSJA	Admission and confession By: Shri Manish Sharma Faculty Jr. - 1, MPSJA	Consolidation of suits By: Shri T.S. Ajmani Faculty Senior, MPSJA	An Introduction to Mediation By: Shri Padmesh Shah Addl. Director, MPSJA	Discussion on exercise
11.04.2023 (Tuesday)	An overview of General Clauses Act, 1897 and M.P. General Clauses Act, 1957 By: Shri Amit Sisodia O.S.D., MPSJA	Key issues relating to Registration Act, 1908 and the Indian Stamp Act, 1899 By: Shri Manish Sharma Faculty Jr. - 1, MPSJA	Key issues relating to the Madhya Pradesh Excise Act, 1915 By: Shri Devrath Singh Deputy Director, MPSJA	An overview of Narcotic Drugs and Psychotropic Substances Act, 1985 By: Director, MPSJA	(Joint Session)	Quest for Universal Judicial Standards: Propriety (40 Min) By: Hon'ble Chairman, Governing Council, MPSJA (Joint Session)
12.04.2023 (Wednesday)	Execution of Decrees and Orders – • Application for execution • Courts executing decree • Payment under decree • Process for execution • Stay of execution By: Smt. S. Vineeta Faculty Jr. - 2, MPSJA (Joint Session)		Execution of Decrees and Orders – • Mode of execution • Attachment of property and sale • resistance to delivery of possession to decree holder or purchaser By: Shri Amit Sisodia O.S.D., MPSJA (Joint Session)	Various presumptions under the Evidence Act, 1872 By: Shri Padmesh Shah Addl. Director, MPSJA (Joint Session)	Discussion on exercise	

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm	
13.04.2023 (Thursday)	Law relating to Review (O. 47 CPC) By: Shri Amit Sisodia O.S.D., MPSJA	Appointment of receiver By: Smt. S. Vineeta Faculty Jr. - 2, MPSJA	Law relating to Caveat and Section 141 CPC By: Shri Manish Sharma Faculty Jr. - 1, MPSJA	Public document, private document, how to prove? By: Shri Padmesh Shah Addl. Director, MPSJA	Admissibility of Electronic Evidence By: Shri Yashpal Singh Civil Judge, Senior Division, Dewas	(Joint Session)	
14.04.2023 (Friday)	Holiday on Account of Dr. Ambedkar Jayanti						
15.04.2023 (Saturday)	Discussion and presentation on Legends in law (Joint Session)	How to manage Financial Goals By: Shri Satish Chandra Rai Special Judge SC/ST (P.A) Act, Satna (Joint Session)	Moot Court				(Joint Session)

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DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR
Schedule of the First Phase Induction Course for newly appointed Civil Judges Junior Division (Batch 2022)
(13.03.2023 to 06.05.2023)

GROUP – A

(Sixth Week – 17.04.2023 to 22.04.2023)

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
17.04.2023 (Monday)	Overview of Hindu Succession Act, 1956 and Inheritance of property under the Hindu Succession Act, 1956 By: Shri Manish Sharma Faculty Jr. - 1, MPSJA	(Joint Session)	Suit in representative capacity By: Smt. Namita Dwivedi Assistant Director, MPSJA	Law relating to Caveat and Section 141 CPC By: Shri T.S. Ajmani Faculty Senior, MPSJA	Discovery of facts u/s 27 Evidence Act By: Shri Padmesh Shah Addl. Director, MPSJA	Working on CIS 3.2 By: Shri Devrath Singh Deputy Director, MPSJA
18.04.2023 (Tuesday)	Journey of a Civil Suit By: Shri Ramkumar Choubey Registrar General, High Court of Madhya Pradesh, Jabalpur	(Joint Session)	<ul style="list-style-type: none"> • Evidence Act 1872 Opinion of experts u/s 45 to 51 Character relevancy u/s 52 to 55 Burner of proof u/s 101 to 111 Estoppel u/s 115 to 118 By: Shri Alok Mishra District & Additional Sessions Judge Sagar			Quest for Universal Judicial Standards: Competence and Diligence <i>(04:40 onwards)</i> By: Hon'ble Chairman Governing Council, MPSJA
19.04.2023 (Wednesday)	Inheritance of property relating to female under the Hindu Succession Act, 1956 and Law relating to partition (Preliminary and Final Decree) By: Shri Manish Sharma Faculty Jr. - 1, MPSJA	(Joint Session)	Interim application in criminal cases (Sections 91, 97, 205, 317 and 311 Cr.PC) By: Shri Padmesh Shah Addl. Director, MPSJA	An overview of Gram Nyayalaya Adhinyam, 2008 By: Shri Devrath Singh Deputy Director, MPSJA	An overview of - <ul style="list-style-type: none"> • Madhya Pradesh Van Upaj (Vyapar Viniyman) Adhinyam, 1969 • Madhya Pradesh Kashtha Chiran (Viniyman) Adhinyam, 1984 By: Smt. Namita Dwivedi Assistant Director, MPSJA	Working on different O.S. of Ubuntu & Recording evidence through V.C. By: Shri Harsh Singh Bahrawat Secretary (DALSA), Mandsaur

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20.04.2023 (Thursday) (Joint Session)	Key issues relating to Negotiable Instruments Act - <ul style="list-style-type: none"> • Pre cognizance stage • Trial • Interim compensation By: Shri Parth Shankar Mishra Civil Judge, Senior Division Basoda District Vidisha	Key issues relating to Negotiable Instruments Act - Offences related to company and partnership firm By: Shri Manish Sharma Faculty Jr . - 1, MPSJA	An overview of MP Land Revenue Code, 1959 By: Smt. Namita Dwivedi Assistant Director, MPSJA	Exercise writing On Presentation of Complaint u/s 138 N.I. Act By: Officers of Academy	Open Interactive Session By: Officers of Academy	
21.04.2023 (Friday) (Joint Session)	Journey of a Criminal Trial By: Shri Ramkumar Choubey Registrar General, High Court of Madhya Pradesh, Jabalpur	MP Land Revenue Court, 1959 – <ul style="list-style-type: none"> • Mutation of acquisition of right in land record • Jurisdiction of civil court • Right of way and other private easements • Devolution • Right of transfer • Reinstatement of Bhumi Swami illegal dispossessed • Exclusive jurisdiction of revenues authorities By: Shri Amit Sisodia O.S.D., MPSJA	MP Land Revenue Court, 1959 – By: Shri Devrath Singh Deputy Director, MPSJA	Key issues relating to Mines and Minerals (Development and Regulation) Act, 1957 By: Shri Devrath Singh Deputy Director, MPSJA	Open Interactive Session By: Officers of Academy	
22.04.2023 (Saturday)	Holiday on Account of Id-Ul-Fitar					

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DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR
Schedule of the First Phase Induction Course for newly appointed Civil Judges Junior Division (Batch 2022)
(13.03.2023 to 06.05.2023)

GROUP – A

(Seventh Week – 24.04.2023 to 29.04.2023)

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
24.04.2023 (Monday)	Final Adjudication of Civil Case. <ul style="list-style-type: none"> Preparation before Final Arguments. Judgment writing in civil cases. Preparation of decrees By: Director, MPSJA & Shri Amit Sisodia OSD, MPSJA		An overview of M.P. Municipal Corporation Act, 1956 and M.P. Municipalities Act, 1961 By: Shri Manish Sharma Faculty Jr. - 1, MPSJA	Key issues relating to Will By: Shri Padmesh Shah Addl. Director, MPSJA	Procedure regarding summary suit (O. 37) By: Shri Amit Sisodia OSD, MPSJA	An overview of Dowry Prohibition Act, 1961 By: Smt. S. Vineeta Faculty Jr. – 2, MPSJA
25.04.2023 (Tuesday)	An Introduction of Lok Adalat and Schemes of SLSA By: Officers of SLSA,	<ul style="list-style-type: none"> Procedure when after commencement of enquiry or trial Magistrate find File should be committed Procedure when Magistrate cannot pass sentence sufficiently severe By: Shri Padmesh Shah Addl. Director, MPSJA	An overview of Forest Act, 1927 and Wildlife Protection Act, 1972 By: Shri T.S. Ajmani Faculty Senior, MPSJA	An overview of Probation of Offenders Act, 1958 By: Smt. Namita Dwivedi Assistant Director, MPSJA	Law relating to Cheating in relation to IPC By: Smt. S. Vineeta Faculty Jr. – 2, MPSJA	SCC Online Session
26.04.2023 (Wednesday) (Joint Session)	Laws Relating to <i>Hiba</i> , Will and Inheritance in Muslim Law By: Shri Abdul Kadeer Mansoori District & Additional Sessions Judge, Rajgarh		Law relating to compensation u/s 357 CrPC By: Smt. Namita Dwivedi Assistant Director, MPSJA	Over view of M.P. Accommodation Control Act, 1961 and Restrictions on eviction and Benefits of protection against eviction By: Shri T.S. Ajmani Faculty Senior, MPSJA	How to be a better Judge By: Hon'ble Shri Justice Anand Pathak, Member, Governing Council, MPSJA	

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
27.04.2023 (Thursday)	Split of criminal cases <ul style="list-style-type: none"> • Pre-trial • During trial • Recording of evidence in absence of accused (S. 299 CrPC) By: Shri Varun Kumar Sharma Civil Judge, Senior Division, Gwalior (Joint Session)	Key issues relating to Prevention of Immoral Traffic Act, 1956 By: Smt. Namita Dwivedi Assistant Director, MPSJA	Discussion on key issues relating to provision under sections 148 to 153 CPC By: Shri T.S. Ajmani Faculty Senior, MPSJA	Discussion on procedure under Section 319 Cr.PC By: Shri Devrath Singh Deputy Director, MPSJA	Discussion on Exercise	
28.04.2023 (Friday)	<ul style="list-style-type: none"> • Preparation for final argument in criminal cases • Judgment writing in criminal cases By : Director, MPSJA (Joint Session)	Law relating to Forgery in relation to IPC By: Shri Devrath Singh Deputy Director, MPSJA	An overview of Limitation Act, 1963 relating to effect of legal disability, death & fraud, effect of written acknowledgement By: Shri Amit Sisodia O.S.D., MPSJA	Police Act, 1861 By: Shri T.S. Ajmani Faculty Senior, MPSJA	Discussion on Exercise	
29.04.2023 (Saturday) (Joint Session)	How to Develop good Judgment Skills By: Hon'ble Shri Justice Vivek Agarwal, Member, Governing Council, MPSJA	Audio Visual Session on Rubaro Roshni Followed by Interaction By: Officers of the Academy	Making of the Constitution By: Dr. Anupam Sinha, Jabalpur.	Exercise writing of Order Sheet and Discussion on Exercise		

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 - (3) Lunch Break 1.30 pm to 2.15 pm.
 - (4) Recap Session – 10.00 am to 10.15 am from Tuesday onwards.
 - (5) **Use of Cell Phones in lecture room is strictly prohibited**

DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR
Schedule of the First Phase Induction Course for newly appointed Civil Judges Junior Division (Batch 2022) GROUP – A & B
(13.03.2023 to 06.05.2023)

(Eighth Week – 01.05.2023 to 06.05.2023)

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
01.05.2023 (Monday) (Joint Session)	An overview of Juvenile Justice (Care and Protection) Act, 2015 By: Smt. Anu Singh Civil Judge, Senior Division, Dewas	Key issues relating to Sentence and compensation in criminal cases By: Director, MPSJA	Key issues relating to Suspension of sentence in criminal cases By: Smt. Namita Dwivedi Assistant Director, MPSJA	Key issues relating to Recovery of fine in criminal cases By: Shri Manish Sharma Faculty Jr. - 1, MPSJA	Law relating to Essential Commodities Act, 1955 By: Shri Amit Sisodia O.S.D., MPSJA	
02.05.2023 (Tuesday) (Joint Session)	Laws of Precedent: How to follow? By: Director, MPSJA & Shri Manish Sharma Faculty Jr. - 1, MPSJA	An overview of Motor Vehicles Act, 1988 By: Shri Padmesh Shah Addl. Director, MPSJA	An overview of Prevention of cruelty of Animals Act, 1960 and M.P. Govansh Vadh Pratished Adhiniyam, 2004 By: Smt. Namita Dwivedi Assistant Director, MPSJA	Order sheet writing of different interim applications in Civil Cases. By: Shri T.S. Ajmani Faculty Senior, MPSJA	Discussion in exercise By: Officers of the MPJA	
03.05.2023 (Wednesday) (Joint Session)	Key issues relating to Administrative Control and official correspondence & How to maintain fairness in Justice Dispensation System By: Director, MPSJA	An overview of Mental Health Care Act, 2017 By: Shri Amit Sisodia O.S.D., MPSJA	Dos and Dont's of a Judge – Vigilance perspective By: Shri Pramod Kumar Agrawal Principal Registrar (Vigilance), High Court of M.P., Jabalpur	Key issues relating to Madhya Pradesh Civil Service (Conduct) Rules, 1965 By: Director, MPSJA	Discussion in exercise By: Officers of the MPSJA	

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
04.05.2023 (Thursday) (Joint Session)	Walk Through to High Court of M.P. By: Officers of the MPSJA		How to manage use of Social Media by a Judge? By: Officers of the Academy	Effective Board Management and Time Management Tools By: Director, MPSJA	Open interactive session based on queries in civil and criminal matters	
05.05.2023 (Friday) Holiday	Cultural evening					
06.05.2023 (Saturday) (Joint Session)	Audio-Video session on different historical places of Madhya Pradesh By: Officers of the MPSJA	Feedback and guidelines for next phase (Second Phase) training By: Officers of the MPSJA	Valedictory Session			

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 - (3) Lunch Break 1.30 pm to 2.15 pm.
 - (4) Recap Session – 10.00 am to 10.15 am from Tuesday onwards.
 - (5) **Use of Cell Phones in lecture room is strictly prohibited**

DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR

Schedule of the First Phase Induction Course for newly appointed Civil Judges Junior Division (Batch 2022)

GROUP – A

(13.03.2023 to 06.05.2023)

(First Week – 13.03.2023 to 17.03.2023)

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
13.03.2023 (Monday)	Inauguration of the Course By: Officers of the Academy	Ice breaking Session and Feedback from field learning during First phase field training (Contd....) By: Officers of the Academy (Joint Session)	Ice breaking Session and Feedback from field learning during First phase field training (Contd....) By: Officers of the Academy (Joint Session)	Ice breaking Session and Feedback from field learning during First phase field training By: Officers of the Academy (Joint Session)	Brief overview of the training programme, methodology and its object By: Officers of the Academy (Joint Session)	How to use library, preparation of personal notes and personal digest By: Shri Manish Sharma Faculty Jr.-1 (Joint Session)
14.03.2023 (Tuesday)	An overview of M.P. Civil Courts Act, 1958 & Rules By: Shri T.S. Ajmani Faculty Senior, MPSJA	Jurisdiction of Civil Court • Inherent jurisdiction (S. 9) • Pecuniary Jurisdiction • Territorial Jurisdiction By: Shri Amit Sisodia O.S.D., MPSJA	An overview of constitution of Criminal Courts & pecuniary and territorial jurisdiction By: Smt. S. Vineeta Faculty Jr.-2 MPSJA	An overview of Rules & Orders (Criminal) By: Shri Padmesh Shah Addl. Director, MPSJA	Discussion on – Role and duties of Ministerial Staff of Courts (Part I) By: Shri Devrath Singh Deputy Director, MPSJA	Discussion on – Role and duties of Ministerial Staff of Courts (Part II) By: Smt. Namita Dwivedi Assistant Director, MPSJA
15.03.2023 (Wednesday)	Role and importance of various sections of the Court – Malkhana By: Shri T.S. Ajmani Faculty Senior, MPSJA (Joint Session)	Institution of Suits • Scrutiny of plaint • Registration of suit By: Smt. S. Vineeta Faculty Jr.-2 MPSJA	Role and importance of various sections of the Court – Nazarat By: Smt. Namita Dwivedi Assistant Director, MPSJA	Police remand, Judicial remand & transit remand – Various aspects By: Shri Manish Sharma Faculty Jr-1, MPSJA	Use of Information Technology in justice dispensation system. By: Shri Devrath Singh Deputy Director, MPSJA (Joint Session)	

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
16.03.2023 (Thursday)	Over view of Law relating to temporary injunction (i) <i>Ex Parte</i> (ii) Mandatory By: Shri Narsingh Baghel Registrar (IL) High Court of M.P. Jabalpur	Parties to the suits – • Power of court to separate trials • Mis-Joinder and Non-joinder • Striking out of parties By: Shri Amit Sisodia O.S.D., MPSJA	Role and importance of various sections of the Court – Copying By: Shri Devrath Singh Deputy Director, MPSJA	Role and importance of various sections of the Court – Record Room By: Smt. Namita Dwivedi Assistant Director, MPSJA	Discussion on – Key issues relating to bail & conditions to be imposed By: Shri Manish Sharma Faculty Jr-1, MPSJA	(Joint Session)
17.03.2023 (Friday)	Issuance and service of summons in civil matters By: Smt. Namita Dwivedi Assistant Director, MPSJA	Pleadings generally • Striking out pleadings • Amendment of pleadings • A failure to amend after order By: Shri Padmesh Shah Addl. Director, MPSJA	Production of documents on which plaintiff sues relief & Production of document on which defendant relies (O. 7 R. 14) By: Shri Manish Sharma Faculty Jr-1, MPSJA	Discussion on interim custody of property under Section 451/457 CrPC By: Shri T.S. Ajmani Faculty Senior, MPSJA	Cognizance of offence by Magistrate upon a Police Report By: Smt. S. Vineeta Faculty Jr.-2 MPSJA	(Joint Session)
18.03.2023 (Saturday) (Joint Session)	Quest for Universal Judicial Standards: <i>Independence</i> By: Hon'ble Chairman, Governing Council, MPSJA	Inter-personal relations Of a Judge. By: Shri Naveen Saxena Principal District Judge Jabalpur	Group Discussion and presentation by Participants of both the Groups. • Police Station • Forest Department • Revenue Department • Hospital Department		Learning of Legal Language & Communication By: Shri Kevin Pereira	
19.03.2023 Sunday Holi Day	Morning – Visit to Dumna Natural Park to explore the importance of flora and fauna. Evening – Screening of Movie ‘Modern Times’					

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- (3) Lunch Break 1.30 pm to 2.15 pm.
- (4) Recap Session – 10.00 am to 10.15 am from Tuesday onwards.
- (5) **Use of Cell Phones in lecture room is strictly prohibited**

DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR

Schedule of the First Phase Induction Course for newly appointed Civil Judges Junior Division (Batch 2022)

(13.03.2023 to 06.05.2023)

(Second Week – 20.03.2023 to 25.03.2023)

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
20.03.2023 (Monday)	<i>Res Judicata</i> and suit to include the whole claim (O. 2 R. 2) <ul style="list-style-type: none"> • Relinquishment of part of claim • Omission to sue the one of several reliefs • Joinder of causes of action By: Shri Amit Sisodia O.S.D., MPSJA	Written Statement, Set-off and Counter Claim By: Smt. Namita Dwivedi Assistant Director, MPSJA	Return of plaint and rejection of plaint By: Shri Padmesh Shah Addl. Director, MPSJA	Process to compel appearance. <ul style="list-style-type: none"> • Summons • Warrant of arrest • Proclamation and attachment By: Shri Manish Sharma Faculty Jr.-1, MPSJA	Discussion on – Interim custody of property under Section 451/457 CrPC and under other Special Acts By: Shri T.S. Ajmani Faculty Senior, MPSJA	Learning of Legal Language & Communication By: Shri Kevin Pereira (Joint Session)
21.03.2023 (Tuesday)	<ul style="list-style-type: none"> • Examination of parties by the Court, interrogatories (O. 10) • Discovery and inspection of documents (O 11 CPC). • Admission (O 12 CPC) By: Shri T.S. Ajmani Faculty Senior, MPSJA	Law relating to injunction. <ul style="list-style-type: none"> • Procedural aspect • Breach of Injunction • Supplementary Proceedings By: Shri Abhishek Gour O.S.D., High Court of M.P. (Joint Session)	Appearance of parties and consequence of non-appearance (O.9) By: Shri Padmesh Shah Addl. Director, MPSJA	Examination of parties by the Court <ul style="list-style-type: none"> • Appearance before the conciliatory forum or authorities • Alternate Dispute Resolution Mechanism (S 89 CPC and Order 10 CPC) By: Smt. S. Vineeta Faculty Jr.- 2 MPSJA	Process to compel the production of things <ul style="list-style-type: none"> • Summons to produce (Section 91 Cr.PC) • Search warrant (Section 97 Cr.PC) By: Shri Manish Sharma Faculty Jr-1, MPSJA	Learning of Legal Language & Communication By: Shri Kevin Pereira (Joint Session)
22.03.2023 (Wednesday)	Holiday on Account of Gudi Padwa					

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
23.03.2023 (Thursday)	Settlement of Issues & Determination of Suit on issue of law or on issues agreed upon By: Shri Amit Sisodia O.S.D., MPSJA	<ul style="list-style-type: none"> Preparation of list of witness and summoning of witness in civil cases Adjournments By: Shri Padmesh Shah Addl. Director, MPSJA	Production impounding and return of documents (O 13 CPC) By: Shri Manish Sharma Faculty Jr. - 1, MPSJA	Key issues relating to Framing of Charges <ul style="list-style-type: none"> Section 34 and 149 IPC Section 109 IPC Section 120(B) IPC By: Shri T.S. Ajmani Faculty Senior, MPSJA	Key issues relating to Framing of Charges <ul style="list-style-type: none"> Form of charge Joinder of charge By: Director, MPSJA	Learning of Legal Language & Communication By: Shri Kevin Pereira (Joint Session)
24.03.2023 (Friday)	Key issues relating to recording of evidence in civil cases By: Director, MPSJA & Shri Manish Sharma Faculty Jr. - 1, MPSJA (Joint Session)	Recording of statement under section 164 Cr.P.C. By: Shri T.S. Ajmani Faculty Senior, MPSJA	Application & Evidence for maintenance of wives, children, and parents By: Smt. Namita Dwivedi Assistant Director, MPSJA	Order for maintenance of wives, children and parents By: Smt. S. Vineeta Faculty Jr.- 2 MPSJA	Learning of Legal Language & Communication By: Shri Kevin Pereira (Joint Session)	
25.03.2023 (Saturday)	Quest for Universal Judicial Standards: Impartiality (40 Min) By: Hon'ble Chairman, Governing Council, MPSJA (Joint Session)	Techniques to deal with emotional balance between work and life By: Shri Ajay Sharma Motivational Speaker (Joint Session)	Talk Show with Legal Experts on Interesting incidents in his journey as a Judge By: Officers of the Academy (Joint Session)	Role plays (i) Topics may be given at the beginning of the week. (ii) Participants may be bifurcated in groups (10 Members)		
26.03.2023 (Sunday)	Quest for Universal Judicial Standards: Impartiality & Equality (40 Min) By: Hon'ble Chairman, Governing Council, MPSJA (Joint Session)					

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 - (3) Lunch Break 1.30 pm to 2.15 pm.
 - (4) Recap Session – 10.00 am to 10.15 am from Tuesday onwards.
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DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR

GROUP – B

Schedule of the First Phase Induction Course for newly appointed Civil Judges Junior Division (Batch 2022)

(13.03.2023 to 06.05.2023)

(Third Week – 27.03.2023 to 01.04.2023)

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
27.03.2023 (Monday)	Commissions in civil cases <ul style="list-style-type: none"> • commission for local investigation • Commission to examine witnesses By: Shri Devrath Singh Deputy Director, MPSJA	An overview of Plea Bargaining By: Shri Manish Sharma Faculty Jr. - 1, MPSJA	Death, Marriage and Insolvency of parties (O. 22 CPC) By: Shri Amit Sisodia O.S.D., MPSJA	Recording of evidence in criminal cases By: Shri T.S. Ajmani Faculty Senior, MPSJA (Joint Session)		Withdrawal of suit and Adjustment of suit By: Smt. Namita Dwivedi Assistant Director, MPSJA
28.03.2023 (Tuesday)	Suit by or against minor and persons of unsound mind By: Shri Amit Sisodia O.S.D., MPSJA	Provision as to offences affecting the administration of justice - <ul style="list-style-type: none"> • Section 340, 344 & 350 Procedure in cases mentioned in Section 195 By: Shri T.S. Ajmani Faculty Senior, MPSJA	<ul style="list-style-type: none"> • Suit by or against the Government or public officer in their official capacity • Suit by or against corporation By: Shri Devrath Singh Deputy Director, MPSJA	Types of trials <ul style="list-style-type: none"> • Trial of warrant cases Cases instituted on Police Report • Cases instituted other than Police Report By: Shri Padmesh Shah Addl. Director, MPSJA (1 Hour 30 Minutes) (Joint Session)	Types of trials <ul style="list-style-type: none"> • Trial of Summons Cases by Magistrate By: Shri Manish Sharma Faculty Jr-1, MPSJA (1 Hour 30 Minutes) (Joint Session)	
29.03.2023 (Wednesday)	Marshalling and appreciation in civil cases (Part II) By: Shri Amit Sisodia O.S.D., MPSJA	Marshalling and appreciation in civil cases (Part I) By: Shri T.S. Ajmani Faculty Senior, MPSJA	Types of trials <ul style="list-style-type: none"> • Trial of Summary Cases by Magistrate By: Smt. Namita Dwivedi Assistant Director, MPSJA	Application Under Section 156 Cr.PC By: Shri Narsingh Baghel Registrar (IL), High Court of M.P., Jabalpur	Different aspects of Complaints to Magistrate <ul style="list-style-type: none"> • Sections 200 to 203 Cr.PC • Clubbing of complain Section 210 Cr.PC • Non-appearance or death of complainant • withdrawal of complaint By: Shri Sameer Kumar Mishra Civil Judge, Senior Division, Jabalpur (Joint Session)	

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm	
30.03.2023 (Thursday)	Holiday on Account of Ram Navami						
31.03.2023 (Friday)	Compounding of offences and Withdrawal from prosecution By: Shri Padmesh Shah Addl. Director, MPSJA	Key issues relating to: Court Fees Act, 1870 & The Suit Valuation Act, 1887 By: Shri Jayant Sharma District Judge, Bhopal	(Joint Session)		Provision as to accused persons of unsound mind By: Shri Manish Sharma Faculty Jr. - 1, MPSJA	Order sheet writing in civil cases By: Shri T.S. Ajmani Faculty Senior, MPSJA	Examination of accused under Section 313 CrPC By: Shri Devrath Singh Deputy Director, MPSJA
01.04.2023 (Saturday)	Quest for Universal Judicial Standards: Integrity (40 Min) By: Hon'ble Chairman, Governing Council, MPSJA (Joint Session)	Discussion and Presentation on Legends Of Law By: Officers of Academy (Joint Session)	Talk Show on Bhopal Gas Tragedy with By: Shri Mohan P Tiwari Retd. District Judge Bhopal (Joint Session)	Dinning Etiquettes & Manner / Dressing and communication Skills By: Ms. Monika Anand Life Coach and Trainer, Indore (Joint Session)			
02.04.2023 (Sunday)	Quest for Universal Judicial Standards: Integrity (40 Min) By: Hon'ble Chairman, Governing Council, MPSJA (Joint Session)						

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DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR
Schedule of the First Phase Induction Course for newly appointed Civil Judges Junior Division (Batch 2022)
(13.03.2023 to 06.05.2023)

GROUP – B

(Fourth Week – 03.04.2023 to 08.04.2023)

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
03.04.2023 (Monday)	Marshalling and appreciation in Criminal cases By: Shri Padmesh Shah Addl. Director, MPSJA	General Defence available and Defence witness in criminal cases (Joint Session)	By: Shri Amit Sisodia O.S.D., MPSJA	Order sheet writing in Criminal cases By: Shri T.S. Ajmani Faculty Senior, MPSJA	An overview and Interim and final Order of Protection of Women from Domestic Violence Act, 2005 (Part 1) By: Shri Manish Sharma Faculty Jr. - 1, MPSJA	An overview and Interim and final Order of Protection of Women from Domestic Violence Act, 2005 (Part 2) By: Smt. Namita Dwivedi Assistant Director, MPSJA
04.04.2023 (Tuesday)	Exercise relating to Custody of property Holiday on Account of Mahaveer Jayanti					
05.04.2023 (Wednesday)	General Overview of Specific Relief Act, 1963 & Suit relating to declaration By: Shri Bharat Kumar Vyas District Judge, Jhabua	(Joint Session)	An overview of Information Technology Act, 2000 By: Shri Manish Sharma Faculty Jr. - 1, MPSJA	Suit relating to permanent injunction By: Shri T.S. Ajmani Faculty Senior, MPSJA	Order sheet writing of different interim applications in criminal cases By: Shri Padmesh Shah Addl. Director, MPSJA	Relevancy of facts and interpretation clauses By: Smt. S. Vineeta Faculty Jr. - 2 MPSJA

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
06.04.2023 (Thursday)	An overview of Limitation Act, 1963 relating to computation of period, execution of time By: Shri Padmesh Shah Addl. Director, MPSJA	Admissibility of Primary evidence and secondary evidence By: Shri Manish Sharma Faculty Jr. - 1, MPSJA	Specific bar to cognizance u/s 195 CrPC & 197 CrPC By: Shri T.S. Ajmani Faculty Senior, MPSJA	Suit relating to specific performance of contract under Specific Relief Act, 1963 By: Shri Amit Sisodia O.S.D., MPSJA	(Joint Session)	Section 34 By: Shri T.S. Ajmani Faculty Senior, MPSJA (Joint Session)
07.04.2023 (Friday)	Exercise relating to Order 39 Rule 1 and 2 CPC Holiday on Account of Good Friday					
08.04.2023 (Saturday)	Discussion and presentation on Legends in Law-II By: Officers of the Academy (Joint Session)	Talk Show with Experts (Joint Session)	Role plays : (i) Topics may be given at the beginning of the week. (ii) Participants may be bifurcated in groups (10 Members) (Joint Session)			

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 - (3) Lunch Break 1.30 pm to 2.15 pm.
 - (4) Recap Session – 10.00 am to 10.15 am from Tuesday onwards.
 - (5) **Use of Cell Phones in lecture room is strictly prohibited**

DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR
Schedule of the First Phase Induction Course for newly appointed Civil Judges Junior Division (Batch 2022)
(13.03.2023 to 06.05.2023)

GROUP – B

(Fifth Week – 10.04.2023 to 15.04.2023)

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
10.04.2023 (Monday)	Admission and confession By: Shri Manish Sharma Faculty Jr. - 1, MPSJA	Consolidation of suits By: Shri T.S. Ajmani Faculty Senior, MPSJA	An Introduction of Mediation By: Shri Padmesh Shah Addl. Director, MPSJA	Key issues relating to the Public Gambling Act, 1867 By: Smt. Namita Dwivedi Assistant Director, MPSJA	Key issues relating to the Arms Act, 1959 By: Shri Devrath Singh Deputy Director, MPSJA	Discussion on exercise
11.04.2023 (Tuesday)	Key issues relating to the Madhya Pradesh Excise Act, 1915 By: Shri Devrath Singh Deputy Director, MPSJA	An overview of General Clauses Act, 1897 and M.P. General Clauses Act, 1957 By: Shri Amit Sisodia O.S.D., MPSJA	Key issues relating to Registration Act, 1908 and the Indian Stamp Act, 1899 By: Shri Manish Sharma Faculty Jr. - 1, MPSJA	An overview of Narcotic Drugs and Psychotropic Substances Act, 1985 By: Director, MPSJA (Joint Session)	Quest for Universal Judicial Standards: Propriety (40 Min) By: Hon'ble Chairman, Governing Council, MPSJA (Joint Session)	
12.04.2023 (Wednesday)	Execution of Decrees and Orders – • Application for execution • Courts executing decree • Payment under decree • Process for execution • Stay of execution By: Smt. S. Vineeta Faculty Jr. - 2, MPSJA (Joint Session)	Execution of Decrees and Orders – • Mode of execution • Attachment of property and sale • resistance to delivery of possession to decree holder or purchaser By: Shri Amit Sisodia O.S.D., MPSJA (Joint Session)	Various presumptions under the Evidence Act, 1872 By: Shri Padmesh Shah Addl. Director, MPSJA (Joint Session)	Discussion on exercise		

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
13.04.2023 (Thursday)	Public document, private document, how to prove? By: Shri Padmesh Shah Addl. Director, MPSJA	Law relating to Caveat and Section 141 CPC By: Shri Manish Sharma Faculty Jr. - 1, MPSJA	Appointment of receiver By: Smt. S. Vineeta Faculty Jr. - 2, MPSJA	Law relating to Review (O. 47 CPC) By: Shri Amit Sisodia O.S.D., MPSJA	Admissibility of Electronic Evidence By: Shri Yashpal Singh Civil Judge, Senior Division, Dewas (Joint Session)	
14.04.2023 (Friday)	Holiday on Account of Dr. Ambedkar Jayanti					
15.04.2023 (Saturday)	Discussion and presentation on Legends in law (Joint Session)		How to manage Financial Goals By: Shri Satish Chandra Rai Special Judge SC/ST (P.A) Act, Satna (Joint Session)	Moot Court (Joint Session)		

Note:

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- (2) Tea Breaks 12.15 pm to 12.30 pm and 3.15 pm 3.30 pm.
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- (4) Recap Session – 10.00 am to 10.15 am from Tuesday onwards.
- (5) **Use of Cell Phones in lecture room is strictly prohibited**

DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR

Schedule of the First Phase Induction Course for newly appointed Civil Judges Junior Division (Batch 2022)

GROUP – B

(13.03.2023 to 06.05.2023)

(Sixth Week – 17.04.2023 to 22.04.2023)

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
17.04.2023 (Monday)	Overview of Hindu Succession Act, 1956 and Inheritance of property under the Hindu Succession Act, 1956 By: Shri Manish Sharma Faculty Jr. - 1, MPSJA	(Joint Session)	Law relating to Caveat and Section 141 CPC By: Shri T.S. Ajmani Faculty Senior, MPSJA	Working on CIS 3.2 By: Shri Devrath Singh Deputy Director, MPSJA	Suit in representative capacity By: Smt. Namita Dwivedi Assistant Director, MPSJA	Discovery of facts u/s 27 Evidence Act By: Shri Padmesh Shah Addl. Director, MPSJA
18.04.2023 (Tuesday) (Joint Session)	Journey of a Civil Suit By: Shri Ramkumar Choubey Registrar General, High Court of Madhya Pradesh, Jabalpur	• Evidence Act 1872 Opinion of experts u/s 45 to 51 Character relevancy u/s 52 to 55 Burner of proof u/s 101 to 111 Estoppel u/s 115 to 118 By: Shri Alok Mishra District & Additional Sessions Judge Sagar				Quest for Universal Judicial Standards: Competence and Diligence <i>(04:40 onwards)</i> By: Hon'ble Chairman Governing Council, MPSJA
19.04.2023 (Wednesday)	Inheritance of property relating to female under the Hindu Succession Act, 1956 and Law relating to partition (Preliminary and Final Decree) By: Shri Manish Sharma Faculty Jr. - 1, MPSJA	(Joint Session)	An overview of - • Madhya Pradesh Van Upaj (Vyapar Viniyman) Adhiniyam, 1969 • Madhya Pradesh Kashtha Chiran (Viniyman) Adhiniyam, 1984 By: Smt. Namita Dwivedi Assistant Director, MPSJA	Working on different O.S. of Ubuntu & Recording evidence through V.C. By: Shri Harsh Singh Bahrawat Secretary (DALSA), Mandsaur	Interim application in criminal cases (Sections 91, 97, 205, 317 and 311 Cr.PC) By: Shri Padmesh Shah Addl. Director, MPSJA	An overview of Gram Nyayalaya Adhiniyam, 2008 By: Shri Devrath Singh Deputy Director, MPSJA

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
20.04.2023 (Thursday) (Joint Session)	Key issues relating to Negotiable Instruments Act - <ul style="list-style-type: none"> • Pre cognizance stage • Trial • Interim compensation By: Shri Parth Shankar Mishra Civil Judge, Senior Division Basoda District Vidisha	Key issues relating to Negotiable Instruments Act - Offences related to company and partnership firm By: Shri Manish Sharma Faculty Jr . - 1, MPSJA	An overview of MP Land Revenue Code, 1959 By: Smt. Namita Dwivedi Assistant Director, MPSJA	Exercise writing On Presentation of Complaint u/s 138 N.I. Act By: Officers of Academy	Open Interactive Session By: Officers of Academy	
21.04.2023 (Friday) (Joint Session)	Journey of a Criminal Trial By: Shri Ramkumar Choubey Registrar General, High Court of Madhya Pradesh, Jabalpur	MP Land Revenue Court, 1959 – <ul style="list-style-type: none"> • Mutation of acquisition of right in land record • Jurisdiction of civil court • Right of way and other private easements • Devolution • Right of transfer • Reinstatement of Bhumi Swami illegal dispossessed • Exclusive jurisdiction of revenues authorities By: Shri Amit Sisodia O.S.D., MPSJA	MP Land Revenue Court, 1959 – By: Shri Devrath Singh Deputy Director, MPSJA	Key issues relating to Mines and Minerals (Development and Regulation) Act, 1957 By: Shri Devrath Singh Deputy Director, MPSJA	Open Interactive Session By: Officers of Academy	
22.04.2023 (Saturday)	Holiday on Account of Id-Ul-Fitar					

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DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR
Schedule of the First Phase Induction Course for newly appointed Civil Judges Junior Division (Batch 2022)
(13.03.2023 to 06.05.2023)

GROUP – B

(Seventh Week – 24.04.2023 to 29.04.2023)

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
24.04.2023 (Monday)	Final Adjudication of Civil Case. <ul style="list-style-type: none"> • Preparation before Final Arguments. • Judgment writing in civil cases. • Preparation of decrees By: Director, MPSJA & Shri Amit Sisodia OSD, MPSJA		Procedure regarding summary suit (O. 37) By: Shri Amit Sisodia OSD, MPSJA	An overview of Dowry Prohibition Act, 1961 By: Smt. S. Vineeta Faculty Jr. – 2, MPSJA	An overview of M.P. Municipal Corporation Act, 1956 and M.P. Municipalities Act, 1961 By: Shri Manish Sharma Faculty Jr. - 1, MPSJA	Key issues relating to Will By: Shri Padmesh Shah Addl. Director, MPSJA
25.04.2023 (Tuesday)	An Introduction of Lok Adalat and Schemes of SLSA By: Officers of SLSA,	An overview of Probation of Offenders Act, 1958 By: Smt. Namita Dwivedi Assistant Director, MPSJA	Law relating to Cheating in relation to IPC By: Smt. S. Vineeta Faculty Jr. – 2, MPSJA	<ul style="list-style-type: none"> • Procedure when after commencement of enquiry or trial Magistrate find File should be committed • Procedure when Magistrate cannot pass sentence sufficiently severe By: Shri Padmesh Shah Addl. Director, MPSJA	An overview of Forest Act, 1927 and Wildlife Protection Act, 1972 By: Shri T.S. Ajmani Faculty Senior, MPSJA	SCC Online Session
26.04.2023 (Wednesday) (Joint Session)	Laws Relating to <i>Hiba</i> , Will and Inheritance in Muslim Law By: Shri Abdul Kadeer Mansoori District & Additional Sessions Judge, Rajgarh		Law relating to compensation u/s 357 CrPC By: Smt. Namita Dwivedi Assistant Director, MPSJA	Over view of M.P. Accommodation Control Act, 1961 and Restrictions on eviction and Benefits of protection against eviction By: Shri T.S. Ajmani Faculty Senior, MPSJA	How to be a better Judge By: Hon'ble Shri Justice Anand Pathak, Member, Governing Council, MPSJA	

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
27.04.2023 (Thursday)	Split of criminal cases <ul style="list-style-type: none"> • Pre-trial • During trial • Recording of evidence in absence of accused (S. 299 CrPC) By: Shri Varun Kumar Sharma Civil Judge, Senior Division, Gwalior (Joint Session)	Discussion on key issues relating to provision under sections 148 to 153 CPC By: Shri T.S. Ajmani Faculty Senior, MPSJA	Discussion on procedure under Section 319 Cr.PC By: Shri Devrath Singh Deputy Director, MPSJA	Key issues relating to Prevention of Immoral Traffic Act, 1956 By: Smt. Namita Dwivedi Assistant Director, MPSJA	Discussion on Exercise	
28.04.2023 (Friday)	<ul style="list-style-type: none"> • Preparation for final argument in criminal cases • Judgment writing in criminal cases By : Director, MPSJA (Joint Session)	Police Act, 1861 By: Shri T.S. Ajmani Faculty Senior, MPSJA	Law relating to Forgery in relation to IPC By: Shri Devrath Singh Deputy Director, MPSJA	An overview of Limitation Act, 1963 relating to effect of legal disability, death & fraud, effect of written acknowledgement By: Shri Amit Sisodia O.S.D., MPSJA	Discussion on Exercise	
29.04.2023 (Saturday) (Joint Session)	How to Develop good Judgment Skills By: Hon'ble Shri Justice Vivek Agarwal, Member, Governing Council, MPSJA	Audio Visual Session on Rubaro Roshni Followed by Interaction By: Officers of the Academy	Making of the Constitution By: Dr. Anupam Sinha, Jabalpur.	Exercise writing of Order Sheet and Discussion on Exercise		

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DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR

Schedule of the First Phase Induction Course for newly appointed Civil Judges Junior Division (Batch 2022)

GROUP – A & B

(13.03.2023 to 06.05.2023)

(Eighth Week – 01.05.2023 to 06.05.2023)

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
01.05.2023 (Monday) (Joint Session)	An overview of Juvenile Justice (Care and Protection) Act, 2015 By: Smt. Anu Singh Civil Judge, Senior Division, Dewas	Key issues relating to Sentence and compensation in criminal cases By : Director, MPSJA	Key issues relating to Suspension of sentence in criminal cases By: Smt. Namita Dwivedi Assistant Director, MPSJA	Key issues relating to Recovery of fine in criminal cases By: Shri Manish Sharma Faculty Jr. - 1, MPSJA	Law relating to Essential Commodities Act, 1955 By: Shri Amit Sisodia O.S.D., MPSJA	
02.05.2023 (Tuesday) (Joint Session)	Laws of Precedent: How to follow? By: Director, MPSJA & Shri Manish Sharma Faculty Jr. - 1, MPSJA	An overview of Motor Vehicles Act, 1988 By: Shri Padmesh Shah Addl. Director, MPSJA	An overview of Prevention of cruelty of Animals Act, 1960 and M.P. Govansh Vadh Pratished Adhiniyam, 2004 By: Smt. Namita Dwivedi Assistant Director, MPSJA	Order sheet writing of different interim applications in Civil Cases. By: Shri T.S. Ajmani Faculty Senior, MPSJA	Discussion in exercise By: Officers of the MPJA	
03.05.2023 (Wednesday) (Joint Session)	Key issues relating to Administrative Control and official correspondence & How to maintain fairness in Justice Dispensation System By: Director, MPSJA	An overview of Mental Health Care Act, 2017 By: Shri Amit Sisodia O.S.D., MPSJA	Dos and Dont's of a Judge – Vigilance perspective By: Shri Pramod Kumar Agrawal Principal Registrar (Vigilance), High Court of M.P., Jabalpur	Key issues relating to Madhya Pradesh Civil Service (Conduct) Rules, 1965 By: Director, MPSJA	Discussion in exercise By: Officers of the MPSJA	

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04.05.2023 (Thursday) (Joint Session)	Walk Through to High Court of M.P. By: Officers of the MPSJA		How to manage use of Social Media by a Judge? By: Officers of the Academy	Effective Board Management and Time Management Tools By: Director, MPSJA	Open interactive session based on queries in civil and criminal matters	
05.05.2023 (Friday) Holiday	Cultural evening					
06.05.2023 (Saturday) (Joint Session)	Audio-Video session on different historical places of Madhya Pradesh By: Officers of the MPSJA	Feedback and guidelines for next phase (Second Phase) training By: Officers of the MPSJA	Valedictory Session			

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